

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/3(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	THE REGISTRAR OF COMPANIES WEST BENGAL VS MONALI (INDIA) PVT LTD
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

**Appearance(via video conference/physically)**

Mr. Sushil Mishra, Adv. ] For the Petitioner  
Mr. S. K. Tiwari, Adv.  
Mr. Jayesh Choradia, Adv.

**ORDER**

1. Ld. Counsel for the petitioner present.
2. This is winding up petition preferred by the Petitioner herein.
3. Ld. Counsel for the RoC, West Bengal prays for the direction under Rule 7 of the Winding up Rules, 2020 for advertisement.
4. Upon hearing the arguments advanced by the Registrar of Companies, West Bengal for the Petitioner, we direct the petitioner to cause a publication of an advertisement of the petition under Rule 7 of the Winding up Rules 2020.
5. The Petitioner is directed to file an affidavit of service, alongwith original paper cuttings, by **25.06.2024** so as to bring the advertisement/paper publication in terms of Rule 7 of the Winding up Rules, 2020, on record.
6. List this matter before the Regular Bench on **25.06.2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**